## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P(IB) No.398/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30th November 2017, 10.30 A.M

Name of the Company		Mr. Suresh Padmanabhan -Vs-Tayo Rolls Ltd.		
Under Section		10 IBC		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date
1) Somdutta Bhattachhaeya, Adworate 2 Corpolate Applicant Adheesh Dalheesh Adheesh Advocate 3 Agarwal 30/11/2012				
1. URMILA CHAKRABORTY, Adv. ) Tata Steels Ltd. 30.11. " 1. Md. Minhajuddin Adv? ta financial Credita IDBI Bry Ltd				
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## ORDER

Ld. Counsel for the corporate debtor, financial creditors and the operational creditor are present.

Corporate Applicant has filed affidavit of compliance which may be taken on record. Corporate Application informed that notice has been served on all the financial creditors.

Ld. Counsel appearing on behalf of the financial creditors sought leave of the Court to file reply. Prayer is allowed. Reply may be filed within 7 days with a copy in advance to the opposite party and thereafter rejoinder, if any, may be filed within 3 days with a copy in advance to the opposite party.

Ld. Counsel representing 284 workers has submitted that he has already filed an application u/s. 9 of the I & B Code, which is pending for listing. He has informed that defect has been removed. If defect has been removed then office is directed to list it on 19/12/2017.

List on 19/12/2017.

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(Jinan K.R.) Member (J) (V.P.Singh) Member (I)